

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

(IA No. 113232/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 88849/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 96319/2023 - APPLICATION FOR SUBSTITUTION
IA No. 96318/2023 - APPLICATION FOR SUBSTITUTION
IA No. 96320/2023 - APPLICATION FOR SUBSTITUTION
IA No. 206458/2024 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 113021/2024 - SETTING ASIDE AN ABATEMENT
IA No. 88867/2024 - SETTING ASIDE AN ABATEMENT)

Date : 30-09-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
[IN CHAMBER]

For Appellant(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

For Respondent(s) Mr. Anjani Kumar Mishra, AOR
Mrs. Hardeep Kaur Mishra, Adv.
Mr. Praveen Mishra, Adv.

Mr. Chatanya Siddharth, Adv.
Mrs. Viraj Singh, Adv.
Mrs. Prakarti Purnima, Adv.
Mr. Kartikey, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Ajay Kumar Singh, AOR
Mr. Yatharth Singh, Adv.
Mr. Divesh Tiwari, Adv.
Ms. Mauli Shree Pathak, Adv.

Mr. M.M. Kashyap, AOR
Ms. Poonam Seth, Adv.

Mr. Ilin Saraswat, Adv.

Mr. Sumit Teterrwal, AOR

Mr. Ajay Choudhary, AOR

Ms. Babita Kushwaha, Adv.

Mr. Nagarkatti Kartik Uday, AOR

M/S. Mukesh Kumar Singh And Co., AOR

Mr. Mukesh Kumar Singh, Adv.

Mr. Ikshit Singhal, Adv.

Mr. C.M. Dwivedi, Adv.

Mr. K. Venkateshwara Prasad, Adv.

Mr. Purushottam Sharma Tripathi, AOR

Mr. Mukesh Kumar Singh, Adv.

Ms. Vani Vyas, Adv.

Mr. Amit, AOR

Mr. Divyesh Pratap Singh, AOR

Ms. Ritu Reniwal, Adv.

Mr. Ram Bhadauria, Adv.

Mr. B.N. Dubey, Adv.

Mr. Robin Khokhar, AOR

Mr. R.C. Kaushik, AOR

Mr. Rajendra Beniwal, Adv.

Mr. Sunil Beniwal, Adv.

Mr. Askrit Tiwari, Adv.

Ms. Richa, Adv.

Ms. Bano Deswal, Adv.

Dr. Vinod Kumar Tewari, AOR

Mr. Bhoopesh Pandey, Adv.

Mr. Jitesh Sharma, Adv.

Mr. Jagadish Kumar Jha, Adv.

Mr. Arun Kumar Shukla, Adv.

Mr. Abhishek Tiwari, Adv.

Mr. Bhavya Goyal, Adv.

Mr. Anantha Narayana M.g., AOR

Mr. Anil Kumar Sahu, Adv.

Mr. Arvind Gupta, AOR

Mr. Sumit Teterrwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Ms. Sansriti Pathak, learned counsel for the appellant-State of Uttar Pradesh and others.
2. In so far as respondent Nos.79,81 and 92 are concerned, she submits that these respondents have been served through dasti. However, permission of the Court is required for filing proof of such service.
3. Permission sought for is granted.
4. As regards respondent Nos.3 and 133 are concerned, she seeks permission to serve them through dasti. Permission sought for is granted.

I.A. No.206458/2024

5. Interlocutory Application No.206458/2024 stands allowed. Cause title be amended, accordingly.
6. As regards respondent No.121, she submits that she has moved an application for deletion of the said respondent on the ground that the said respondent has since expired and his wife has refused to come on board.

I.A. Nos.96318/2023, 88849/2024, 88867/2024 I.A. Nos.96320/2023, 113021/2024 and 113232/2024

7. As regards respondent Nos.48 and 228, she submits that applications have been filed for their substitution since they have expired. She has furnished particulars of the their legal heirs who may be brought on record. After hearing learned counsel for the applicants, and on due consideration, the Interlocutory Applications stand allowed.

I.A. No.96319/2023

5. In view of the order passed in I.A. No.206458/2024, the instant application stands dismissed as having become infructuous.

List after four weeks.

(VIJAY KUMAR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)